

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S TIMEKEEPERS THE WATCH BOUTIQUE PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	TIMEKEEPERS THE WATCH BOUTIQUE PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	16-10-2012
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai.
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U52100MH2012PTC236840
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office: - 65 ORIENTAL BUILDING HUTATMA CHOWK MAHATMA GANDHI ROAD FORT, MUMBAI, Maharashtra, India, 400001
6.	Insolvency commencement date in respect of corporate debtor	16-05-2024
7.	Estimated date of closure of insolvency resolution process	12-11-2024 (180 days from the insolvency commencement date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CMA Vijender Sharma IBBI/IPA-003/IP-N00003/2016-2017/10022
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: VRSA Insolvency Professionals LLP Building No. 11, 3rd Floor, Hargovind Enclave, Vikas Marg, Delhi-110092. Mail-Id: vijender@vsa.net.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: VRSA Insolvency Professionals LLP Building No. 11, 3rd Floor, Hargovind Enclave, Vikas Marg, Delhi-110092. Mail-Id: timekeepers.cirp@gmail.com
11.	Last date for submission of claims	30-05-2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://www.ibbi.gov.in/home/downloads NA

Notice is hereby given that the National Company Law Tribunal, Mumbai, Bench-II, has ordered the commencement of a corporate insolvency resolution process of M/s Timekeepers the Watch Boutique Private Limited on 16-05-2024.

The creditors of M/s Timekeepers the Watch Boutique Private Limited are hereby called upon to submit their claims with proof on or before 30-05-2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA.

The submission of claims is to be made in accordance with Chapter III of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The claim with proof is to be submitted in following specified forms along with documentary proof in support of claim:

Form B: Claim by operational creditors except workmen and employees

Form C: Claim by financial creditors

Form CA: Claim by financial creditors in a class

Form D: Claim by workmen or an employees

Form E: Claim submitted by an authorised representative of workmen or employees

Form F: Claim by creditors (other than financial creditors and operational creditors)

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of the Interim Resolution Professional



CMA Vijender Sharma

Interim Resolution Professional–

M/s. Timekeepers the Watch Boutique Private Limited

IP Registration No. - IBBI/IPA-003/IP-N00003/2016-2017/10022

Address- VRSA Insolvency Professionals LLP

11 (3rd floor) Hargovind Enclave, Vikas Marg, Delhi-110092

E-Mail-Id: vijender@vsa.net.in

Process E-Mail-Id: timekeepers.cirp@gmail.com

AFA valid upto 02.10.2024

Date: 18-05-2024

Place: Delhi